

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents 1 to 3.

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : NTPC Vidyut Vyapar Nigam Limited

Respondents : Ajmer Vidyut Vitaran Nigam Limited and Others

Parties present : Shri M.G. Ramachandran, Senior Advocate, NVVNL
Ms. Ritu Apurva, Advocate, NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Ms. Tanya Sareen, Advocate, NVVNL
Shri Nishant Gupta, NVVNL
Shri Sujoy Das Verma, NVVNL
Shri Anant Raman, NVVNL
Ms. Swapna Seshadhari, Advocate, Rajasthan Discom

Record of Proceedings

Learned senior counsel for the Petitioner and the learned counsel for the Respondents advanced their extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondents, the Commission directed the Petitioner and the Respondents to file their respective written submissions with, copy to each other, by 30.5.2019.

3. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**